

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 674

TO BE ANSWERED ON WEDNESDAY, THE 26TH JUNE, 2019.

Monitoring the Performance of Judges

674. SHRI ADHIR RANJAN CHOWDHURY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is any mechanism available to monitor the work performance of Judges and if so, the details thereof;**
- (b) whether the Government is considering the setting up of work performance commission to monitor the performance of Judges and if so, the details thereof and if not, the reasons therefor; and**
- (c) the steps taken by the Government to involve a scientific method of performance appraisal of judicial officers by setting a measurable performance standard?**

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS &
INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) to (c): The performance evaluation of Judges in the Supreme Court and the High Courts is a matter in the domain of the Supreme Court and the High Courts. The administrative control over District and Subordinate Judiciary vests with the concerned High Court as per provisions contained in the Constitution of India. As per information available, various High Courts have framed their own rules and guidelines for giving credit to judicial officer for disposal of various categories of cases which are included in the performance appraisal of judges of subordinate judiciary.

The Supreme Court has constituted National Court Management System (NCMS) Committee. A Sub Committee of the NCMS Committee has looked into the issue of developing a National Framework of Court Excellence to set measurable standards of performance for courts and a monitoring mechanism to measure these performance parameters. The Sub-Committee has submitted its report to the NCMS. There is no proposal at present to set up a Performance Appraisal Commission by the Government.
